

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Comp. App (AT) (Insolvency) No. 427 of 2020 &  
I.A. No. 1228 of 2020**

**IN THE MATTER OF:**

**Trivandrum International Health  
Services Limited**

**... Appellant**

**Versus**

**Dhanalakshmi Bank Ltd.**

**...Respondent**

**Present: For Appellant : Mr. S. Gowthaman, Mr. Anastasia Gill and Ms.  
Revathy C., Advocates**

**ORDER  
(Through Virtual Mode)**

**29.09.2020** I.A. No. 1228 of 2020 has been filed seeking to substitute Mr. S. Sudeep, Ex-Director of the Corporate Debtor as Appellant in place of the Corporate Debtor – ‘Trivandrum International Health Services Limited’ which is sought to be transposed as party Respondent No. 2. Having regard to the order passed on 16<sup>th</sup> March, 2020, I.A. is allowed. Appellant is directed to carry out necessary corrections in the cause title also in regard to the representation of Respondent No. 2 (Corporate Debtor) through IRP.

I.A. No. 1228 of 2020 stands disposed of.

The Appellant will do the needful within one week.

List the appeal ‘for Admission (Fresh Case)’ on **9<sup>th</sup> October, 2020**.

**[ Justice Bansi Lal Bhat ]  
Acting Chairperson)**

**[ V.P. Singh ]  
Member (Technical)**

**[ Shreesha Merla ]  
Member (Technical)**